N O T I C E

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **High Court of Bombay at Goa**, the Hon'ble the Chief Justice, has been pleased to approve following **w.e.f. Monday, 21st November 2022 :**

A) From Monday to Wednesday, the urgent mentioning and placing of the matters pertaining to the Single Bench-I are allowed before the **Hon'ble Shri. Justice M.S.Sonak** after the Division Bench work is over.

B) On Friday the urgent mentioning and placing of the matters pertaining to the Single Bench-II are allowed before the **Hon'ble Shri Justice G. S. Kulkarni** after the Division Bench-II work is over.

C) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice M. S. Sonak** is allowed before the Court presided over by the **Hon'ble Shri. Justice G. S. Kulkarni** and vice versa.

D) The urgent mentioning and placing of matters pertaining to the single bench-III presided over by the **Hon'ble Shri. Justice B. P. Deshpande** is allowed before the Single Bench-II presided over by the **Hon'ble Shri. Justice G. S. Kulkarni.**

NOTES

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side, Bombay.

Date : 11th November 2022

BY ORDER

Sd/-

(V. R. Kachare)

Registrar (Judl-I)